

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

115. Company Appeal 8/2023

I.A. 43/2022

IN

C.P.(IB)-2660(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.04.2024**

NAME OF THE PARTIES: Dena Bank

V/s.

EMI Transmission Ltd

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

Adv. Amar Mishra for State Tax Department for Appellant in CA no. 8 of 2023,
Mr. Virgil Braganza i/b JSA for Respondent No. 3, Adv. Ayush J Rajani a/w.
Adv. Khushboo Shah i/b AKR Legal for Application Liquidator are present
through VC.

I.A. 43/2022

1. We note that the compliance of the order dated 23.02.2024 has not been done by the liquidator. One last and final opportunity is granted to the Liquidator to comply with the order dated 23.02.2024. List on **13.05.2024.**

Company Appeal 8/2023

1. Written submissions have been filed by the parties. **Order is reserved.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)